MR. DEPUTY CHAIRMAN: That is the real problem. He should explain.

SHRI PRAFUL PATEL: There has to be a solution to this problem.

MS. DOLA SEN: Will the students, who will appear in the examination next year, be allowed to avail of regional language?

RE. AMENDMENTS TO GST BILL BEING SHOWN ON THE T. V. CHANNELS

SHRI DEREK O'BRIEN (West Bengal): Sir, I am on a point of order. ...(Interruptions)... Not on this. ...(Interruptions)... Sir, this GST Bill is the property of this House. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: The GST Bill has not come. ... (Interruptions)...

SHRI DEREK O'BRIEN: Sir, I am on a point of order. ...(Interruptions)... Please understand it. ...(Interruptions)... For the last twenty minutes, on every television channel, it is being shown as to what are the amendments, etc., in the GST Bill. As the Members of this House, it is our privilege to get these things first. None of us know about this. We have not got the Bill. There are some meetings happening. All the television channels are showing the amendments. Please protect us, Sir.

MR. DEPUTY CHAIRMAN: How?

SHRI DEREK O'BRIEN: I do not know how.

MR. DEPUTY CHAIRMAN: Is the Bill listed? ...(Interruptions)... It is not even listed. ...(Interruptions)...

SHRI DEREK O'BRIEN: Sir, it is a serious issue. We are waiting. If the Chair does not know. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: It is not listed. ... (Interruptions)...

अल्पसंख्यक कार्य मंत्रालय के राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री मुख्तार अब्बास नक़वी): सर, देरेक जी ने जो कहा है, पहली बात तो यह है कि टेलीविजन चैनल्स क्या दिखा रहे हैं, उन पर कोई सेंसरशिप नहीं है। सरकार की तरफ से इस पर किसी तरह की कोई बात कभी नहीं हुई है। जब बिल लिस्ट होगा तो सब को जानकारी मिलेगी। इसलिए टेलीविजन पर क्या बात दिखाई जा रही है, उस पर हम कुछ नहीं कह सकते।

MR. DEPUTY CHAIRMAN: I told this. ... (Interruptions)...

SHRI ANAND SHARMA (Himachal Pradesh): Sir, this matter is important because the Parliament is in Session and the Constitution (Amendment) Bill is yet to be taken up.

MR. DEPUTY CHAIRMAN: It is not listed here.

SHRI ANAND SHARMA: Sir, please allow me.

MR. DEPUTY CHAIRMAN: That is what I am saying. I am allowing you. I am only supporting you. I am saying that it is not even listed.

SHRI ANAND SHARMA: The submission here is that before it is listed and taken up for consideration by the House, it has also to be circulated to the Members. So, if the details of the proposed amendments to the Bill, which was sent back by the Select Committee of this House, have already been flashing on the channels, then that is a serious matter because the Members don't have the Bill. That is the point which I am making. The Government must inquire this. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: The point is: how do you know that it is authentic?

SHRI ANAND SHARMA: Sir, he has raised this.

MR. DEPUTY CHAIRMAN: How do you know that it is authentic?

SHRI ANAND SHARMA: Sir, he has said it. ...(Interruptions)... Sir, I am not making any allegation. ...(Interruptions)... Please verify. ...(Interruptions)...

SHRI DEREK O'BRIEN: Sir, we are all concerned.

MR. DEPUTY CHAIRMAN: I allowed you. Mr. Derek O'Brien, you raised a point of order. I have understood it. You raised a point of order saying that the amendments to the GST Bill are being shown on the TV channels when the Bill has not even been listed here. I am asking, "What is the evidence that what they are showing is authentic?" Do you think all the things that channels say are correct? My God! If you think like that...(Interruptions)... They may say whatever. ...(Interruptions)... I will tell you. ...(Interruptions)...

SHRI DEREK O'BRIEN: Sir, it is a serious matter. It is not a coincidence. I am going back to the bigger issue. The bigger issue is something else. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: There is no time for discussion. The point of order is ruled out. ...(*Interruptions*)... The point of order is over. I have ruled out the point of

order. Let us continue with the Business. ...(Interruptions)... Let me do the Business. ...(Interruptions)... Mr. Elangovan, put your question. ...(Interruptions)...

SHRI T. K. S. ELANGOVAN (Tamil Nadu): Sir, my question to the hon. Minister is that Tamil Nadu has a higher percentage. ...(Interruptions)...

SHRI MADHUSUDAN MISTRY (Gujarat): Sir, it is a question of the privilege of the House. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: I allowed you; sit down. ... (Interruptions)...

SHRI T. K. S. ELANGOVAN: The percentage of reservation, which is followed in Tamil Nadu for OBCs, is much higher than what is followed in other States.

MR. DEPUTY CHAIRMAN: Put your question.

SHRI T. K. S. ELANGOVAN: Sir, the percentage of reservation followed in Tamil Nadu, particularly for OBCs, is much higher than what is followed in other States.

MR. DEPUTY CHAIRMAN: No, this Bill is not regarding reservation. Sit down. That is not allowed. Now, K. K. Ragesh.

SHRI T. K. S. ELANGOVAN: Sir, there is provision...(Interruptions)...

MR. DEPUTY CHAIRMAN: Don't misuse this opportunity. This Bill is not regarding reservation. Now, Shri K. K. Ragesh. Question should be relevant to the subject. Otherwise, I will not allow. ... (*Interruptions*)...

SHRI K. K. RAGESH (Kerala): Sir, the hon. Minister has explained here that deemed universities are also covered under NEET.

MR. DEPUTY CHAIRMAN: That is very clear.

SHRI K. K. RAGESH: I am coming to my clarification. All the deemed universities are established under Section 3 of the UGC Act, and, accordingly, a rule was framed in 2010. In that rule, it is specifically mentioned that deemed universities are...

MR. DEPUTY CHAIRMAN: No, this Bill takes over that rule.

SHRI K. K. RAGESH: The entrance test conducted by the deemed universities.

MR. DEPUTY CHAIRMAN: Forget the rule; the Bill is being passed. Then, why do you worry about that? Now, Mr. C. M. Ramesh.